

Act, 1957 or those of the local body to take action for the change of purpose, i.e., non-conforming, use.

(b) Under instructions of the Government, those lessees, whose tenants misuse the property without the knowledge or consent of the lessee and against whom lessee takes immediate action to file an eviction suit and succeeds in evicting him, are only charged a token amount of one per cent of the normal misuse charges. Regularisation is always done only on the application of the lessee and the question of helping the tenant does not arise,

(c) Eviction suits are litigation between private parties and the L&DO cannot take sides. However, where the court so summons the L&DO, records are allowed to be produced as evidence on factual matters regarding misuse.

Clearance to Polavaram Barrage Project of AP by CWC

2465. SHRI SUBHASH CHANDRA BOSE ALLURI : Will the Minister of IRRIGATION be pleased to state:

(a) whether the construction of the Polavaram Carrage Project in Andhra Pradesh is held up due to the non-clearance by the Central Water Commission; and

(b) if so, the reasons for the delay in giving clearance?

THE MINISTER OF STATE OF THE MINISTRY OF IRRIGATION (SHRI RAM NIWAS MIRDHA) : (a) and (b) The modified project on Palavaram Project (Phase-I) was received in the Central Water Commission in April 1983 and is under examination. The project is a multi-purpose project estimated to cost Rs. 884.17 crores and it requires detailed examination on various aspects such as hydrology, designs, estimate etc., and also with special reference to the decisions of the Godavari Water Disputes Tribunal 1980. Besides its scrutiny in the specialised Directorates of the Central Water Commission, the project has to be examined by the Ministries of

Steel and Industry. Central Ground Water Board, Ministry of Agriculture and Department of Environment. Comments on certain aspects have been sent to the State Government in June and July 83, for clarification. There has, therefore, been no delay.

Assessment on Intake of Fertilizers

2466. SHRI BALASAHEB VIKHE PATIL
SHRI CHANDRABHAN
ATHARE PATIL :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have made any assesment as to whether the intake of fertilisers is good only upto a point for augmenting agricultural production and beyond that point is erodes the fertility of soil;

(b) whether at the point of sale of fertilisers any helpful guidelines can be issued in regional languages to the cultivators suggesting the optimum use of a particular variety of fertiliser and the need for irrigation within a particular area of land so as to get the best results; and

(c) if so, the present facility available for educating the cultivators about the use of fertilisers and in what way Government propose to further improve it, so that majority of cultivators can be covered?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH) : (a) Yes, Sir. The assessment has revealed that the balanced application of fertilisers does not erode the fertility of soil.

(b) The fertiliser manufacturers and State Governments are already distributing technical literature in regional languages to the farmers suggesting optimum use of fertilisers and package of practices as a part of their fertiliser promotion programmes to get best results.

(c) In order to introduce majority of the farmers to fertiliser use, the manufacturers and the State Governments are

implementing various programmes to educate the farmers about the optimum use of fertilisers. These programmes include field demonstrations, farmers, meetings, crop seminar field days, exhibition and fairs and publication of posters, technical bulletions, radio advertisements, Thoardings, slides and cinema films. They also provide soil testing service to the farmers.

Fixation of Maximum Price of Fertilizers

2467. SHRI BALASAHEB VIKHE PATIL : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have fixed the maximum price for sale of different varieties of fertilizers and if so, what would be the price for each such variety;

(b) whether there is any proposal under Government's consideration to have one all India price for one variety of fertilizer so that some regions do not take undue advantage of their location; and

(c) if so, Government's proposal in this regard ?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH) : (a) The variety-wise maximum selling price fixed by the Government are given in the statement laid on the table of the House.

(b) and (c) The price fixed by the Government are uniform throughout the country. This does not, however, include local taxes.

Statement

(Rs. per MT)

S. No.	Product	Retail price effective from 29.6.83
1.	Urea	2150
2.	DAP	3350
3.	MOP	1200
4.	SOP	1950
5.	20:20:0 (APS)	2400
6.	20:20:0 (ANP)	2200
7.	24:24:0	2800
8.	15:15:15	1950
9.	19:19:19	2750
10.	14:28:14	2800
11.	10:26:26	2750
12.	12:32:16	3000